

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-312
IB-2755(ND)2019

IN THE MATTER OF:

M/s Magazon Dock Ltd

....Applicant

Vs

M/s Dredging Corporation of India

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

In course of the arguments, Ld. Counsel for the petitioner submitted that although the Corporate Debtor claimed that he has filed an appeal before the Cabinet Secretary but no document is produced by the Corporate Debtor to prove that whether any appeal was filed or not. Simply, the petitioner sent a letter by which he informed that an appeal has been filed much after the period of fifteen days. Ld. Counsel for the respondent submitted that he will try to produce the document to prove that the appeal has been filed before the Cabinet Secretary. Therefore, he is directed to file documents to prove that an appeal was filed before the Cabinet Secretary within three weeks from today. List the case for 23.03.2020.

SHI-

(K.K. VOHRA)
MEMBER (T)

SHI-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)